

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

CP 203/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.02.2024**

NAME OF THE PARTIES: **ROHIT MOHAN KARMCHANDANI V/S**
 BITTER CHOCOLATE FOODS (INDIA)
 PRIVATE LIMITED

Section 241(1) of the Companies Act, 2013

ORDER

CP 203/MB/2022

- 1) Ms. Pooja Jain, Ld. Counsel for the Petitioner and Mr. Sandeep Kulkarni, Company Secretary for Respondents are present.
- 2) Authorised Representative of Respondents informs that the name of the Company has been struck off and no steps have been taken. The Counsel for the Petitioner confirms the above said submissions and agrees that the Company's name has been struck of; however, she seeks liberty to file

Application for restoration of the name of the Company, thus seeks some time for the purpose.

3) At request, stand over to 22.03.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare